

Enterprise & Technology Architecture Department, Global IT Centre,
Sector 11, CBD Belapur, Navi Mumbai - 400614

CORRIGENDUM - 1

Ref: SBI/GITC/Enterprise And Technology Architecture/2025/2026/1422
Please refer RFP for Procurement, installation, setup and maintenance of Enterprise Architecture Tool dated 17.12.2025. Corrigendum and Bank's Response to Pre-Bid Queries are uploaded and can be accessed under Procurement News on the Bank's website <https://sbi.bank.in> and <https://etender.sbi/SBI/>.
Last date and time for Bid submission: 19.01.2026 up to 16:00 Hrs
Place: Navi Mumbai **Deputy General Manager**
Date: 06.01.2026 **E&TA Department**



TATA POWER

(Corporate Contracts Department)
The Tata Power Company Limited, 2nd Floor, Sahar Receiving Station
Sahar Airport Road, Andheri East, Mumbai-400059
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following packages (Two Part Bidding) in Mumbai.
A) Reinstatement of Road damaged during construction of 22kV GIS, Mankhurd (Package Reference CC26SB016)
B) EPC of SITC of 220kV GIS bays along with the PAC & other Auxiliaries at MSETCL Bhandup Substation for LIL0 at 220kV Kalwa Saisette-5 Line (Package Reference CC26ASMO03)
For package A & B interested bidders to submit Tender Fee and Authorization Letter up to 1500 Hrs. **Thursday, 15th January 2026**
For detailed NIT and Tender documents, please visit Tender section on website <https://www.tatapower.com>. All future corrigendum's (if any), to the subject tender shall be communicated on Tender section of website <https://www.tatapower.com> only.



BF UTILITIES LIMITED

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036
CIN: L40108PN2000PLC015323
Website : www.bfutilities.com Tel. : +91 7719004777
Email: Secretarial@bfutilities.com

Reminder Notice of Special Window for Re-lodgement of Transfer Requests of Physical Shares

With reference to our earlier newspaper advertisement published on July 08, 2025, September 04, 2025 and November 04, 2025, notice is hereby given to inform that in order to facilitate ease of investing for investors and to secure the rights of investors in the securities which were purchased by them, SEBI vide its circular No. SEBI/HO/ MIRSD/MIRSD-PoD/PI/CIR/2025/97 dated July 2, 2025 has opened a special window only for re-lodgement of transfer deeds, which were lodged prior to the deadline of April 01, 2019 and rejected/returned/not attended to due to deficiency in the documents/process/or otherwise, for a period of six months from July 07, 2025 till January 06, 2026. During this period, the securities that are re-lodged for transfer (including those requests that are pending with the listed company / RTA, as on date) shall be issued only in demat mode. Due process shall be followed for such transfer-cum-demat requests. The Company and the RTA have formed focused teams to attend such requests.

Company Officials: You may contact RTA for attending these requests by sending email at Investor.helpdesk@in.mpmis.mufg.com or Ms. Pragati Rai at Secretarial@bfutilities.com. The same will also be made available on the Company's website www.bfutilities.com. This is for your information.

For BF Utilities Limited
Pragati S. Rai
Company Secretary,
Membership No: A66887

Place : Pune
Date : January 05, 2026

SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)FOR THE ATTENTION OF THE STAKEHOLDERS OF
KASAI INDIA (CHENNAI) PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Person	KASAI INDIA (CHENNAI) PRIVATE LIMITED
2.	Date of incorporation of corporate person	23/02/2012
3.	Authority under which corporate person is incorporated / registered	Registrar of Companies, Tamil Nadu, Chennai
4.	Corporate Identity Number / Limited Liability Identity Number of corporate person	U35990TN2012PTC084617
5.	Address of the registered office and principal office (if any) of corporate person	Survey No. 463/2A to 2E, Panayur to Palur Main Road Near Panayur, Ezhichur Village, Oragadam, Kancheepuram, Sriperumbudur, Tamil Nadu, India 603204
6.	Liquidation commencement date of corporate person	5 th January, 2026
7.	Name, address, email address, telephone number and the registration number of the liquidator	Mr. G Ramachandran Address: F 10, Syndicate Residency, No.3, Dr. Thomas First Street, off. South Boag Road, T Nagar, Chennai - 600017 E-mail: ramgcs@gmail.com Tel. No.: 044-24337454 IP Regn. No.: IBB/PA-002/IP N00167/2017-18/10437
8.	Last date for submission of claims	3 rd February, 2026

Notice is hereby given that Kasai India (Chennai) Private Limited (Under Voluntary Liquidation) has commenced voluntary liquidation on 5th January, 2026. The stakeholders of Kasai India (Chennai) Private Limited (Under Voluntary Liquidation), are hereby called upon to submit a proof of their claims, on or before 3rd February, 2026, to the liquidator at the address mentioned against item 7. The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 5th January, 2026
Place: Chennai

G RAMACHANDRAN
Liquidator

IP Regn. No.: IBB/PA-002/IP-N00167/2017-18/10437



KOTHARI INDUSTRIAL CORPORATION LIMITED

CIN No.: L81100TN1970PLC005865

Regd. Office : "Kothari Buildings", 114, Mahatma Gandhi Salai,
Nungambakkam, Chennai 600034 | Tel.No.: +91 044-28334565
Email: enquiries@kotharis.in | Website: www.kotharis.in

NOTICE is hereby given that the Extra-Ordinary General Meeting of the Company will be held at 11.00 a.m. on Tuesday, 27th January 2026 through video conferencing / Other Audio-Visual Means ("VC/OAVM") in compliance with the Ministry of Corporate Affairs circulars and SEBI circulars without the physical presence of the members at a common value.

In compliance with the aforesaid MCA and SEBI Circulars, the notice of the EGM has been sent through electronic mode to those Members whose email addresses are registered with the Company's Depositories. Members may note that the Notice calling the EGM also available on the Company's website www.kotharis.in, website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com, and on the website of CDSL (agency for providing e-voting facility) at www.evotingindia.com.

Item of special business as set out in the notice of EGM may be transacted through remote e-voting and e-voting at the EGM.

The voting period begins on **24th January 2026, Saturday, at 09:00 A.M. (IST)** and ends on **26th January 2026, Monday, at 05:00 P.M. (IST)**. Remote e-voting shall not be allowed beyond **26th January 2026 at 5.00 P.M.** Cut-off date for determining the eligibility to vote through electronic means or at the EGM will be **20th January 2026**.

A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories of NSDL/CDSL as on the cut-off date **20th January 2026** only shall be entitled to avail the facility of remote e-voting as well as e-voting at the EGM. After dispatch of the notice, any person who acquires shares of the Company and becomes member of the Company as on the cut-off date i.e. **Tuesday, 20th January 2026** may obtain the login ID and password by sending an email to enquiries@kotharis.in or helpdesk.evoting@cdslindia.com by mentioning their Folio No./DP ID and Client ID No. However, if you are already registered with CDSL for remote e-voting then you can use your existing user ID and password for casting your vote.

Additionally, the facility of e-voting shall also be available at the time of EGM for members attending the meeting who have not already cast their vote by remote e-voting shall also be able to exercise their right during the EGM. The members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Manner of registering/updating email address:

- For Physical shareholders** - please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by email to company/rita_email_id_viz:companysecretary@kotharis.in / yuvraj@integratedindia.in
- For demat shareholders** - Please update your email id & mobile no. with your respective depository Participant (DP).
- For individual demat shareholders** - Please update your email id & mobile no. with your respective depository Participant (DP) which is mandatory while e-Voting & joining virtual meetings through depository.

The company has appointed M/s. Santosh Senapati & Co, Practicing Company secretary as the scrutinizer for conducting the remote e-voting and e-voting process during the EGM in a fair and transparent manner.

If you have any queries or issues regarding attending EGM & e-Voting, you may refer frequently asked questions (FAQs) and e-voting manual available at www.evotingindia.com, under help section or you can write an email to helpdesk.evoting@cdslindia.com or contact at 022- 23058738 and 022-23058542/43 or call on toll free no. 1800225533.

By order of the Board

For Kothari Industrial corporation limited

Date: 05.01.2026
Place: Chennai

Anil Kumar Padhiali
Company Secretary and Compliance Officer

AVASARA

This advertisement is for information purposes only and neither constitutes an offer or an invitation or a recommendation to purchase, to hold or sell securities and not for publication, distribution or release directly or indirectly outside India. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer dated December 31, 2025 (the "Letter of Offer" or "LOF") filed with the Stock Exchange, BSE Limited ("BSE") and also filed with the Securities and Exchange Board of India ("SEBI") for information and dissemination on the SEBI's website pursuant to the proviso to Regulation 3 of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 (SEBI ICDR Regulations).

AVASARA FINANCE LIMITED

Corporate Identification Number: L74899MH1994PLC216417

Our Company was originally incorporated as "TRC Financial and Management Services Private Limited" on May 24, 1994 under the provisions of Companies Act, 1956 vide certificate of Incorporation issued by Registrar of Companies, N.C.T of Delhi & Haryana. Subsequent upon the conversion of our Company into public limited company, the name of our Company was changed to "TRC Financial Services Limited" vide fresh certificate of incorporation dated on November 08, 1994 issued by Registrar of Companies, N.C.T of Delhi & Haryana. The Registered Office of the Company was shifted from state of Delhi to the state of Maharashtra vide Certificate for Change of State dated April 20, 2011. Further, the name of our company was changed to "Avasara Finance Limited" and Fresh certificate of Incorporation pursuant to change of name was issued by Registrar of Companies, Mumbai on January 12, 2022. Thereafter on February 28, 2022, RBI granted a certificate of registration bearing registration no. B-13.02148 to our Company, for the registration of our Company as a non-deposit accepting non-banking financial company under Section 45IA of the Reserve Bank of India Act, 1934. The Corporate Identification Number of our Company is L74899MH1994PLC216417. For details of changes in our Name and Registered Office of the Company and other details, kindly refer to the section titled "General Information" beginning on page no. 23 of the Letter of Offer.

Registered Office: Bandra Hill View CHS, (3rd Floor), 85, Hill Road, Opp. Yoko Sizzlers, Bandra (W), Mumbai, Maharashtra, India, 400050
Website: www.trcf.in; | E-Mail: compliance@avasarafinance.com; | Telephone No: +91 82376 66847 | Company Secretary and Compliance Officer: Ms. Khandavalli Madhavi

OUR PROMOTER: JUPITER CAPITAL PRIVATE LIMITED

RIGHT ISSUE OF UPTO 10001800 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10.00 EACH ("EQUITY SHARES" OR "RIGHTS EQUITY SHARES") OF AVASARA FINANCE LIMITED ("AFL" OR THE "COMPANY" OR THE "ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹ 10.00 PER RIGHTS EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 1,000.18 LAKHS ("THE ISSUE") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 2 RIGHTS EQUITY SHARES FOR EVERY 1 FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON THURSDAY, JANUARY 1, 2026 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 49 OF THE LETTER OF OFFER.

THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 1 (ONE) TIME THE VALUE OF THE EQUITY SHARES.
FOR FURTHER DETAILS, PLEASE REFER TO THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 49 OF THE LETTER OF OFFER.

Amount payable per Right Equity Share	Face Value	Premium	Total
On Application	₹ 10.00/-	₹ 0.00/-	₹ 10.00/-

NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY

ISSUE OPENS ON FRIDAY, JANUARY 9, 2026	LAST DATE FOR ON MARKET RENUNCIATION* WEDNESDAY, JANUARY 14, 2026	ISSUE CLOSE ON* MONDAY, JANUARY 19, 2026
---	--	---

*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.
**Our Board or a Rights Issue Committee thereof will have the right to extend the Issue period as it may determine from time to time but not exceeding 30 (thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

DETAILS OF THE SPECIFIC INVESTOR(S)

- Specific Investor(s) in terms of sub-clause (i) of clause (f) of sub-regulation (1) of regulation 84 of SEBI ICDR Regulations:** NOT APPLICABLE since our Promoter has confirmed that they will (i) subscribe to the full extent of their Rights Entitlements in the Issue in accordance with the minimum public shareholding norms prescribed under the SEBI Listing Regulations, and (ii) subscribe to additional Equity Shares, if any, as well as to any unsubscribed portion in the Issue up to the total Issue Size subject to meeting requirements under the SEBI Takeover Regulations
- Specific Investor(s) in terms of sub-clause (ii) of clause (f) of sub-regulation (1) of regulation 84 of SEBI ICDR Regulations:** Our Company may allot any under-subscribed portion of rights issue in terms of clause (d) of sub-regulation (2) of regulation 90 SEBI ICDR Regulations. Detail(s) of the specific investor(s) are as follows:

NAME	REGISTRATION NO., IF ANY	ADDRESS	PAN
Lotuspond Compliance Solutions Private Limited	U74999KA2022PTC169430	F No 13-04, A-5, Block Elita Promenade Apt, JP Nagar, 7th Phase, Bangalore, Karnataka, India, 560078	AAAXXXXXXG
Vinu Mammen	Not Applicable	B1304, Karle Zenith Residences, 100ft, Kempapura Main Road, Next to Nagavara Lake, Bengaluru 580045 Karnataka	AIXXXXXXXD

ASBA*	Simple, Safe, Smart way of making an Application- Make Use of it.
	*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further information, please see the section entitled "Terms of the Issue" on Page 49 of the LOF.

PROCESS OF MAKING AN APPLICATION IN THE ISSUE

In accordance with Regulation 76 of the SEBI ICDR Regulations, the SEBI ICDR Master Circular and the ASBA Circulars, all Investors desiring to make an Application in this Issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA.

For Details, see "PROCESS OF MAKING AN APPLICATION IN THE ISSUE" on Page 51 of LOF.

PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS

An Investor, wishing to participate in this Issue through the ASBA facility, is required to have an ASBA enabled bank account with SCSSBs, prior to making the Application. Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form in physical mode to the Designated Branches of the SCSSB or online/electronic Application through the website of the SCSSBs (if made available by such SCSSB) for authorizing such SCSSB to block Application Money payable on the Application in their respective ASBA Accounts. Investors should ensure that they have correctly submitted the Application Form and have provided an authorisation to the SCSSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. Our Company, their directors, their employees, affiliates, associates and their respective directors and officers and the Registrar shall not take any responsibility for acts, mistakes, errors, omissions and commissions etc., in relation to Applications accepted by SCSSBs, Applications uploaded by SCSSBs, Applications accepted but not uploaded by SCSSBs or Applications accepted and uploaded without blocking funds in the ASBA Accounts.

APPLICATION BY ELIGIBLE EQUITY SHAREHOLDERS HOLDING EQUITY SHARES IN PHYSICAL FORM

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialised form only. Accordingly, Eligible Equity Shareholders, holding Equity Shares in physical form as on Record Date and desirous of subscribing to Rights Equity Shares in this Issue are advised to furnish the details of their demat account to the Registrar or our Company at least two clear Working Days prior to the Issue Closing Date, to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date. Prior to the Issue Opening Date, the Rights Entitlements of those Eligible Equity Shareholders, among others, who hold Equity Shares in physical form, and/or whose demat account details are not available with our Company or the Registrar, shall be credited in the Demat Suspense Account.

In accordance with the SEBI circular bearing reference no. SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020, Resident Eligible Equity Shareholders who hold Equity Shares in physical form, as applicable, as on the Record Date will not be allowed to renounce their Rights Entitlements in the Issue. However, such Eligible Equity Shareholders, where the dematerialized Rights Entitlements are transferred from the suspense escrow demat account to the respective demat accounts within prescribed timelines, can apply for Additional Rights Equity Shares while submitting the Application through ASBA process.

Making of an Application by Eligible Equity Shareholders on Plain Paper under ASBA process

An Eligible Equity Shareholder, in India who is eligible to apply under the ASBA process may make an Application to subscribe to this Issue on plain paper in terms of Regulation 78 of SEBI ICDR Regulations in case of non-receipt of Application Form as detailed above. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Equity Shareholder, not being in a position to obtain it from any other source may make an Application to subscribe to this Issue on plain paper with the same details as per the Application Form that is available on the website of the Registrar, or the Stock Exchanges. An Eligible Equity Shareholder, shall submit the plain paper Application to the Designated Branch of the SCSSB for authorising such SCSSB to block Application Money in the said bank account maintained with the same SCSSB. Applications on plain paper will not be accepted from any Eligible Equity Shareholder, who has not provided an Indian address.

Please note that in terms of Regulation 78 of SEBI ICDR Regulations, the Eligible Equity Shareholders, who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The Application on plain paper, duly signed by the Eligible Equity Shareholder, including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCSSB before the Issue Closing Date and should contain the following particulars:

- Name of our Company, being Avasara Finance Limited;
- Name and address of the Eligible Equity Shareholder, including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Folio number (in case of Eligible Equity Shareholders, who hold Equity Shares in physical form as on Record Date)/DP and Client ID;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder, in case of joint names, irrespective of the total value of the Equity Shares applied for pursuant to this Issue;
- Number of Equity Shares held as on Record Date;
- Allotment option – only dematerialised form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for within the Rights Entitlements;
- Number of Additional Rights Equity Shares applied for, if any (applicable only if entire Rights Entitlements have been applied for);
- Total number of Rights Equity Shares applied for;
- Total Application amount paid at the rate of ₹ 10.00 per Rights Equity Share;
- Details of the ASBA Account such as the SCSSB account number, name, address and branch of the relevant SCSSB;
- In case of non-resident Eligible Equity Shareholders, making an application with an Indian address, details of the NRE / FCNR / NRO account such as the account number, name, address and branch of the SCSSB with which the account is maintained;
- Authorisation to the Designated Branch of the SCSSB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder, (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSSB); and
- All such Eligible Equity Shareholders, shall be deemed to have made the representations, warranties and agreements set forth in "Restrictions on Purchases and Resales - Representations, Warranties and Agreements by Purchasers" on page , and shall include the following:

"I/We understand that neither the Rights Entitlements nor the Rights Equity Shares have been, or will be, registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act"), or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof (the "United States"), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act. I/We understand the Rights Equity Shares referred to in this application are being offered and sold in "offshore transactions" in compliance with Regulation S under the U.S. Securities Act ("Regulation S") to Eligible Equity Shareholders located in jurisdictions where such offer and sale of the Rights Equity Shares is permitted under laws of such jurisdictions. I/We understand that the Issue is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements in the United States. I/We confirm that I am/ we are (a) not an eligible securities laws and eligible to subscribe for the Rights Equity Shares under applicable securities laws, (b) complying with laws of jurisdictions applicable to such person in connection with the Issue, and (c) understand that neither the Company, nor the Registrar, or any other person acting on behalf of the Company will accept subscriptions from any person, or the agent of any person, who appears to be, or who the Company, the Registrar, or any other person acting on behalf of the Company have reason to believe is in the United States or is outside of India and ineligible to participate in this Issue under the securities laws of their jurisdiction.

I/We will not offer, sell or otherwise transfer any of the Rights Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation. I/We satisfy, and each account for which I/We are acting satisfies, (a) all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of my/our residence, and (b) is eligible to subscribe and is subscribing for the Rights Equity Shares and Rights Entitlements in compliance with

applicable securities and other laws of our jurisdiction of residence.

I/we hereby make the representations, warranties, acknowledgments and agreements set forth in the section of the Letter of Offer titled "Restrictions on Purchases and Resales" on page 75 of Letter of Offer.

I/We acknowledge that the Company, their affiliates and others will rely upon the truth and accuracy of the foregoing representations and agreements.

Shareholders are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company, and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at <https://www.purvashare.com/>.

Our Company, and the Registrar shall not be responsible if the Applications are not uploaded by the SCSSB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

A. PROCEDURE FOR RENUNCIATION OF RIGHTS ENTITLEMENTS

The Eligible Equity Shareholders may renounce the Rights Entitlements, credited to their respective demat accounts, either in full or in part (a) by using the secondary market platform of the Stock Exchanges (the "On Market Renunciation"); or (b) through an off-market transfer (the "Off Market Renunciation"), during the Renunciation Period. The Investors should have the demat Rights Entitlements credited / lying in his/her own demat account prior to the renunciation. The trades through On Market Renunciation and Off Market Renunciation will be settled by transferring the Rights Entitlements through the depository mechanism.

Investors may be subject to adverse foreign, state or local tax or legal consequences as a result of trading in the Rights Entitlements. Investors who intend to trade in the Rights Entitlements should consult their tax advisor or stock-broker regarding any cost, applicable taxes, charges and expenses (including brokerage) that may be levied for trading in Rights Entitlements.

Please note that the Rights Entitlements which are neither renounced nor subscribed by the Investors on or before the Issue Closing Date shall lapse and shall be extinguished after the Issue Closing Date.

Payment Schedule of Rights Equity Shares

₹ 10.00 per Rights Equity Share shall be payable on Application.

Our Company accepts no responsibility to bear or pay any cost, applicable taxes, charges and expenses (including brokerage), and such costs will be incurred solely by the Investors.

a) On Market Renunciation

The Eligible Equity Shareholders may renounce the Rights Entitlements, credited to their respective demat accounts by trading/selling them on the secondary market platform of the Stock Exchange through a registered stock-broker in the same manner as the existing Equity Shares of our Company.

In this regard, in terms of provisions of the SEBI ICDR Regulations and the SEBI ICDR Master Circular, the Rights Entitlements credited to the respective demat accounts of the Eligible Equity Shareholders shall be admitted for trading on the Stock Exchanges under ISIN: INE759D20017 subject to requisite approvals. Prior to the Issue Opening Date, our Company will obtain the approval from the Stock Exchanges for trading of Rights Entitlements. No assurance can be given regarding the active or sustained On Market Renunciation or the price at which the Rights Entitlements will trade. The details for trading in Rights Entitlements will be as specified by the Stock Exchanges from time to time.

The Rights Entitlements are tradable in dematerialized form only. The market lot for trading of Rights Entitlements is 1 (one) Rights Entitlements.

The On Market Renunciation shall take place only during the Renunciation Period for On Market Renunciation, i.e., from Friday, January 9, 2026 to Wednesday, January 14, 2026 (both days inclusive).

The Investors holding the Rights Entitlements who desire to sell their Rights Entitlements will have to do so through their registered stock-brokers by quoting the ISIN: INE759D20017 and indicating the details of the Rights Entitlements they intend to trade. The Investors can place order for sale of Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The On Market Renunciation shall take place electronically on secondary market platform of BSE under automatic order matching mechanism and on "T+2 rolling settlement basis", where "T" refers to the date of trading. The transactions will be settled on trade-for-trade basis. Upon execution of the order, the stock-broker will issue a contract note in accordance with the requirements of the Stock Exchanges and the SEBI.

b) Off Market Renunciation

The Eligible Equity Shareholders may renounce the Rights Entitlements, credited to their respective demat accounts by way of an off-market transfer through a depository participant. The Rights Entitlements can be transferred in dematerialised form only. Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncees on or prior to the Issue Closing Date to enable Renouncees to subscribe to the Rights Equity Shares in the Issue.

The Investors holding the Rights Entitlements who desire to transfer their Rights Entitlements will have to do so through their depository participant by issuing a delivery instruction slip quoting the ISIN: INE759D20017, the details of the buyer and the details of the Rights Entitlements they intend to transfer. The buyer of the Rights Entitlements (unless already having given a standing receipt instruction) has to issue a receipt instruction slip to their depository participant. The Investors can transfer Rights Entitlements only to the extent of Rights Entitlements available in their demat account. The instructions for transfer of Rights Entitlements can be issued during the working hours of the depository participants.

The detailed rules for transfer of Rights Entitlements through off-market transfer shall be as specified by the NSDL and CDSL from time to time.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialized form only. Prior to the Issue Opening Date, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat suspense escrow account (namely, "AVASARA FINANCE LIMITED - RE ACCOUNT - OPERATED BY - PURVA SHAREGISTRY (INDIA) PVT. LTD") opened by our Company, for the Eligible Equity Shareholders which would comprise Rights Entitlements relating to (a) held by Eligible Equity Shareholders which are held in physical form as on Record Date; or (b) which are held in the account of the Investor Education and Protection Fund ("IEPF") authority; or (c) of the Eligible Equity Shareholder whose demat accounts are frozen or where the Equity Shares are lying in the unclaimed / suspense escrow account / demat suspense account (including those pursuant to Regulation 39 of the SEBI LODR Regulations) or details of which are unavailable with our Company or with the Registrar on the Record Date or where Equity Shares have been kept in abeyance or where entitlement certificate has been issued or where instruction has been issued for stopping issue or transfer or where letter of confirmation lying in escrow account; or (d) where credit of the Rights Entitlements have returned/refused/failed for any reason; or (e) where ownership is currently under dispute, including any court or regulatory proceedings or where legal notices have been issued, if any or (f) such other cases where our Company is unable to credit Rights Entitlements for any other reasons.

Eligible Equity Shareholders are requested to provide relevant details / documents as acceptable to our Company or the Registrar (such as applicable regulatory approvals, self-attested PAN and client master sheet of demat account, details/ records confirming the legal and beneficial ownership of their respective Equity Shares, etc.) to our Company or the Registrar no later than two clear Working Days prior to the Issue Closing Date, i.e., by Wednesday, January 14, 2026, to enable credit of their Rights Entitlements by way of transfer from the Demat Suspense Account to their demat account at least one day

இஸ்லாமிய சகோதரர்களுக்கு புது முகவரி எழுதிய
தயாரிப்பாளர் எஸ்.எஸ்.லலித்குமார்

படிவம் G	
வணிக மற்றும் குடியிருப்பு உட்புற வடிவமைப்பு சேவைகளில் ஈடுபட்டு வரும் தினா இன்டர்நாஸ்பேல் சொல்யூஷன்ஸ் பிரைவேட் லிமிடெடிற்குள்ளான விடுப்புக்கான வெளியிடப்பட்டதரவுத்தரகான அனுமதிப்பு	
பதிலு அனுப்புக: மனை எண்: B4 / 37, சிம்கடூர் தொழிற்சாலை வளாகம், மன்றாலை நகர், ச.எண். 166, 167, 168, சீர்க்கரை, சென்னை-60, காஞ்சிசுரம், தமிழ்நாடு – 603 209 (தேசிக உரிக்க உரிக்க வலையுத்தரம் மற்றும் தொகுப்பு நிலை வாரிய (வெறுநிறுவன சொல்லாட்டு, காஞ்சிசுரம், தமிழ்நாடு – 603 209) நிலை செலவுகளுக்கான தீர்மானம்) ஒழுங்கு விதிக்க, 2016-ன் ஒழுங்கு விதி 36A (1-ன் கீழ்)	
தொடர்புடைய தரவுக்கள்	
1 கஸ்டோமர் கனெக்ஷன் பெயர் மற்றும் PAN & CIN	தினா இன்டர்நாஸ்பேல் சொல்யூஷன்ஸ் பிரைவேட் லிமிடெட். U45402TN2007PTC063761. PAN: AACDC6366R
2 பதிலு அனுப்புக முகவரி	மனை எண்: B4 / 37, சிம்கடூர் தொழிற்சாலை வளாகம், மன்றாலை நகர், ச.எண். 166, 167, 168, சீர்க்கரை, சென்னை-60, காஞ்சிசுரம், தமிழ்நாடு – 603 209
3 இலவசமான URL	கிடைக்கவில்லை
4 பெருமளவான நிலமான சொத்துக்கள் அல்லதுதங்கள் இ-தீர்மான விவரங்கள்	கிடைக்கவில்லை
5 முக்கிய தகவியங்கள்/ சேவைகளின் திறவுக திறன்	கிடைக்கவில்லை
6 கூட்ட நிதியாளர்கள் தீர்மானம் பெறப்பட்ட முக்கிய பெருமளவு/சேவைகளின் அளவு மற்றும் பதிலு	இல்லை
7 பணியாளர்கள் / ஈழியியியின் வணிகிகள்	இல்லை
8 இலவச அல்லாத கணியிய கிடைக்கப்பெற்ற நிதியின்கு அறிக்கைகள் (ஆட்வன்குலுக்க) உடனிட, கூடுதலு விவரங்கள், உடனிட வலையுத்தரம் பட்டியல்கள், இ-தீர்மான கிடைக்கும்	tinadigital@gmail.com என்ற மின்னஞ்சல் முகவரியில் தினா இன்டர்நாஸ்பேல் மின்னஞ்சல் அனுப்புகின்ற தரவுத்தரகான
9 குறியிட, 01 மேலு 25(2)(2)(2) கீழ் தினா இன்டர்நாஸ்பேல் மின்னஞ்சல் தரவுத்தரகான கணியிய கிடைக்கும்	tinadigital@gmail.com என்ற மின்னஞ்சல் முகவரியில் தினா இன்டர்நாஸ்பேல் மின்னஞ்சல் அனுப்புகின்ற தரவுத்தரகான
10 விடுப்புக்கான வெளியிடப்பட்டதரவுத்தரகான கணியிய கிடைக்கும்	21 ஜனவரி, 2026
11 வலங்களை தினா இன்டர்நாஸ்பேல் மின்னஞ்சல் தரவுத்தரகான கணியிய கிடைக்கும்	31 ஜனவரி, 2026
12 தரவுத்தரகான கணியிய கிடைக்கும்	5 பெப்ரவரி, 2026
13 வலங்களை தினா இன்டர்நாஸ்பேல் மின்னஞ்சல் தரவுத்தரகான கணியிய கிடைக்கும்	15 பெப்ரவரி, 2026
14 தரவுத்தரகான கணியிய கிடைக்கும்	20 பெப்ரவரி, 2026
15 தினா இன்டர்நாஸ்பேல் மின்னஞ்சல் தரவுத்தரகான கணியிய கிடைக்கும்	22 மார்ச், 2026
16 விடுப்புக்கான வெளியிடப்பட்டதரவுத்தரகான கணியிய கிடைக்கும்	tinadigital@gmail.com
17 கூட்ட நிதியாளர்கள் தீர்மானம் பெறப்பட்ட முக்கிய பெருமளவு/சேவைகளின் அளவு மற்றும் பதிலு	கிடைக்கவில்லை

[illegible]



homefirst
We'll take you home

Home First Finance Company India Limited

CIN: L65990MH2010PLC240703,
Website: homefirstindia.com
Phone No.: 1800330008425 Email ID: loanfirst@homefirstindia.com

பிரிவு 13(2)ன் கீழ் கோரிக்கை அறிவிப்பு

கீழே குறிப்பிடப்பட்டுள்ள கடன்தாரராகிய தீக்கை அட்டவணைமில் சேர்ந்துள்ள அடமானம் வைத்திருக்கும் உட்கணப் பெற்றுகளான, மேலும் கடன் ஒப்பந்தத்திற்காக கடன்தாரர் இணை கடன்தாரர் என தீக்கை கீழே குறிப்பிடப்பட்டுள்ள, தீக்கை வாங்கிய கடன் தொகையை திரும்ப செலுத்த தவறாததில் வினைவாக, 2022ம் ஆண்டு கனிட்டுக் கொடுத்தகணை ரொகமடங்குதல் மற்றும் திதி செலுத்துவதில் சீமைத்தல் மற்றும் கனிட்டு செலுத்து மீதான கமிசன் அமலாகாகக் கூட்டத்தின் கீழ் (சுருக்கமாக SARFESI) கூடும் கடன் கணக்கு 03-06-2025 அன்று செயல்படும் செலுத்து என வைகப்படுத்துபட்டுள்ளது. மேலும் பரங்கட் ஸ்தானம் கம்பெனி இந்தியா லிமிடெட் ஆகிய தங்கம், தீக்கை வாங்கிய முகவரிக் SARFESI கூட்டத்தின் பிரிவு 13(13) மற்றும் பிரிவு13(2)ன் கீழ் கோரிக்கை அறிவிக்கை வெளியிடப்பட்டுமே, 03-01-2025 அன்று மேற்கொண்ட அறிவிப்புகள் வெளியிடப்பட்டுத் மற்றும் உங்களுக்கு அறிவிக்கப்பட்ட பரிசீலனை மற்றும் செலுத்துவதில் இருந்து தீக்கை கவறிடப்படும் என்று மேற்கொண்ட அறிவிப்புகள் கூறப்பட்டுள்ளது. எனவே, SARFESI கூட்டத்தின் பிரிவு 13(2) மற்றும் கனிட்டுக் செலுத்துவதில் தீக்கை உரிமை (அமலாகாக) விதிக்க 2022ன் விதி 3(1)ன்படி அறிவிப்பு வழங்குவதற்காக தற்போதைய கனிட்டுக் மேற்கொள்ளப்பட்டுள்ளது.

வ.எண்	கணக்கு, கடன்தாரர்(கள்) மற்றும் உத்தரவாததாரர்(கள்) பெயர் மற்றும் முகவரி	செயல்படுத்தப்பட வேண்டிய பத்திரங்களின் விவரங்கள்	கோரிக்கை அறிவிப்பு தேதியிலிருந்து வட்டிக் தொகை மற்றும் மேலும் வட்டிக், இதர செலவினங்கள் (ரூபாயில்)
1	கே.தனலட்சுமி, வசந்தி கே. கே.ஜெயப்பிரியா, பி.கேசனன்	பிரிவு-பழைய ச.எண்.97 பகுதி, புதிய கிராமத்தலம் ச.எண்.97/10, பட்டப்படிப்பு புதிய ச.எண்.97/10B, 2180 சதுர அடி பரப்பளவில், கிராமம் எண்.8, பங்கம் கிராமம், பொன்னேரி தாலுகா, திருவள்ளூர் மாவட்டம், திருவள்ளூர் தமிழ்நாடு - 601 205-ல் இலத்த செலுத்து உள்ளது, ஸ்தலவாகம்: வட்டிக் - திரு. தங்கப்பா தாடார் செலுத்து, மேற்கு - சகலம், கிழக்கு - திரு.தாங்கப்பன் செலுத்து, மேற்கு - திரு.சுப்பிரமணி கவுண்டினி வீதமுள்ள நிலம்.	4,64,851

மேலும் பரங்கட் ஸ்தானம் கம்பெனி இந்தியா லிமிடெட்க்கு செலுத்து வேண்டிய மேற்கூறிய தொகை மற்றும் வட்டியை இந்த அறிவிப்பில் வெளியிடப் பட்டிருக்கும் கனிட்டுக் கட்டப்படும் செலுத்து தீக்கை கட்டிக் கொள்ளப்படுகின்றன. அப்போது செலுத்து தவறாமத்தல் க் கடன்தாரர், அடமானதாரர் மற்றும் உத்தரவாததாரர் எடுமேற்பு செலுத்துவதற்காக கவனத்தில் எடுத்துக் காட்ட மூலமு கவனமு அனைத்து அப்போது செலுத்துவதற்கு விரிசல் கூட்டத்தின் கீழ் தொகையை தடவக்கொண்ட மேலும் பரங்கட் ஸ்தானம் கம்பெனி இந்தியா லிமிடெட் மேற்கொண்டது. (1) குத்தகை மூலம் மாற்றுவதற்கான உரிமைமும், எடுமேற்பு செலுத்துவதற்கான விடுவித்தல் விரிசல்மும் ஒரூதிக் கூடும் கடன்தாரர் உத்தரவாததாரரின் எடுமேற்பு செலுத்துவதற்கான கவனமும் எடுத்துக் கொள்ளும் (2) குத்தகை, ஒரூதிக் அல்லது விரிசல்மும் எடுமேற்பு செலுத்துவதற்கான விடுவித்தல் மூலம் உட்கணம் மாற்றப்பட்டு எடுமேற்பு செலுத்துவதில் தொடர்பான அனைத்து தீர்மானம்க்கு மேலும் பரங்கட் ஸ்தானம் கம்பெனி இந்தியா லிமிடெட்க்கும் எடுமேற்பு செலுத்துவதற்கான மாற்றதல் கூடும் எடுமேற்பு செலுத்துவதில் விடுவித்தல் எடுத்துக் கொள்ளும் போன்றவற்றை சாட்சாடிக் தடவக்கொண்ட மேற்கொண்ட கூட்டத்தின் கீழ் இரண்டாம் பரங்கட் ஸ்தானம் கம்பெனி இந்தியா லிமிடெட் உரிமை உட்கணம்.

மேற்கொண்ட கூட்டப்பிரிவு 13(13)ன்படி, மேலும் பரங்கட் ஸ்தானம் கம்பெனி இந்தியா லிமிடெட்க்கும் அல்லது அனுமதிப்பிரிவு மேலும் பரங்கட் ஸ்தானம் கம்பெனி இந்தியா லிமிடெட்க்கும் அடமானம் வைக்கப்பட்டுள்ள மேற்கொண்ட சதுர அடி பரப்பளவு அடக்கிவகை விரிசல்மும் பெய்க்க, குத்தகைம்க்கு விடுதல் அல்லது இதர வகையின் வர்த்தகம் இத்தர வகையின்ம்க்கு மூலம் (உட்கண் விரிசல்தின் சதசதான போக்கைத் தவிர) மாற்றல் போன்றவற்றை மேற்கொண்ட உட்கணக்கு இந்ன் மூலம் தனிட் விதிக்கப்பட்டுள்ளது.

இடம் : வெள்ளை
தேதி : 06-01-2026

கனபெயப்பம்: அங்கீகரிக்கப்பட்ட அதிகாரி
மேலும் பரங்கட் ஸ்தானம் கம்பெனி இந்தியா லிமிடெட்



homefirst

We'll take you home

Home First Finance Company India Limited

CIN: L65990MH2010PLC240703,

Website: homefirstindia.com

Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

பிரிவு 13(2)ன் கீழ் கோரிக்கை அறிவிப்பு

கீழே குறிப்பிடப்பட்டுள்ள கடன்தாராகிய நீங்கள் அட்டவணையில் குறிப்பிடப்பட்டுள்ள செலவைத் தரும் அமைச்சு கையாண்ட மூலம் உடனடிப் பெறுதல்களைக் பெறும் கடன் ஒப்பந்தத்திற்காக கடன்தாரர்/இணை கடன்தாரர் என நீங்கள் கீழே குறிப்பிட்டோரின்/கள் அவர்கள் வங்கியை உடன் கொண்டு விடுதல் செய்து வழங்கியிருக்கும் இணைமை, 2022ம் ஆண்டு ஊனிக்குச் சொத்துக்களைக் கொள்முதலுக்கு மூன்று நிதி செலவுக்கான சமீபத்தில் மற்றும் ஊனிக்கு மேலான உரிமை கொண்ட உரிமை அமைச்சு உடனடியாகச் செலவிடும் (சுருக்கமாக SARFAESI சட்டம்) உங்கள் கடன் காலகாலச் 03-01-2026 அன்று செயல்படுத்த வேண்டும் என்ற பங்களிப்பு செய்யப்பட்டுள்ளது. நேரம் பங்களிப்பு செய்யப்படவில்லை என்பதை இந்தியாவில் உள்ள எல்லா வங்கிகளும் முன்பு இருந்த SARFAESI சட்டத்தின் பிரிவு 13(1) மற்றும் பிரிவு 13(2)ன் கீழ் கோரிக்கை அறிவிப்பை வெளியிட்டோம். 03-01-2026 அன்று மேற்கொள்ளப்பட்ட அறிவிப்புகள் வெளியிடப்பட்டது மற்றும் உடனடியாக அளிக்கப்படும் மெய்யுறு கடன்களைத் திருப்ப வேண்டியவர்களுக்கு நீங்கள் தவிர்ப்பிடக்கூடாது என்று மேற்கொள்ளப்பட்ட அறிவிப்புகள் கூறப்பட்டுள்ளது. எனவே, SARFAESI சட்டத்தின் பிரிவு 13(2) மற்றும் ஊனிக்குச் சொத்துக்கள் மீதான உரிமை (அல்லாத) விதிக்க 2002-ன் பிரிவு 3(1)ன்படி, அறிவிப்பு வழங்குவதற்காகத் தற்போதைய வெளியீடு மேற்கொள்ளப்பட்டுள்ளது.

வ. எண்	கணக்கு, கடன்தாரர்(கள்) மற்றும் உத்தரவுதாரர்(கள்) பெயர் மற்றும் முகவரி	செயல்படுத்தப்பட வேண்டிய பத்திரங்களின் விவரங்கள்	கோரிக்கை அறிவிப்பு தேதியன்று பாக்கித் தொகை மற்றும் வேலையில் இரா வேலைகளின் (ரூபாயில்)
1	ஸ்ரீநிவாசன் ஜார், தீபா ஸ்ரீநிவாசன்	ஹீ-பணியு சர்வே எண் 27/2 பகுதி, பட்டா எண் 587, பட்டா படி புதிய சர்வே எண் 276/4, அண்ணா நகர், நந்திவாங்கம் கிராமம், பொன்னேரி தாலுகா, திருவள்ளூர் மாவட்டம், திருவள்ளூர், தமிழ்நாடு-601203-ல் உள்வாங்கல்; எல்லைகள்: வடக்கில் - சர்வே எண் 276/3, தெற்கில் - சர்வே எண் 276/5, கிழக்கில் - பிள்ளையார் கோவில் தெரு, மேற்கில் - திருமதி K.எஸ்சிதிரா அவர்களுக்குச் சொந்தமான சொத்து.	8,11,540
2	விஜயகுமார் கே, கோமதி வி	ஹீ-பணியு சர்வே எண் 509 பகுதி, பட்டப்படி புதிய சர்வே எண் 509/2, எண் 45, பீகலதி நகர், பெருங்கடவுர் கிராமம், பொன்னேரி தாலுகா, திருவள்ளூர், தமிழ்நாடு-600007, எல்லைகள்: வடக்கில் - சாலை, தெற்கில் - மனை எண் 45, கிழக்கில் - 23 அடி அகல சாலை, மேற்கில் - காசிபிட்டம்.	22,10,534
3	சேட்லு வாசு, மனோகாட்சி	ஹீ-சர்வே எண் 233/2, மேற்கு பகுதி, ஸ்ரீ கிருஷ்ண நகர், வெள்ளையார்வாடி கிராமம், பொன்னேரி தாலுகா, திருவள்ளூர் மாவட்டம், திருவள்ளூர், தமிழ்நாடு-600103, எல்லைகள்: வடக்கில் - 5 அடி பரப்பளவு பகுதி, தெற்கில் - திரு, கிருஷ்ணா அங்களுக்குச் சொந்தமான சொத்து, கிழக்கில் - திரு, ஜெயந்தி அங்களுக்குச் சொந்தமான சொத்து, மேற்கில் - சர்வே எண் 233/2-ன் கீழ்க்குறிப்பிடப்பட்டிருக்கிறது.	6,16,592
4	புவனேஸ்வரி பாபு, பாபு பி	பிளாட்-பணியு சர்வே எண் 137/2 (பகுதி), புதிய சர்வே எண் 137/104, எண் 78A, அங்கீகார எண் 66/2012, ஐஸ்வர்யா நகர் (பேஸ் - II), மாணியாம்பாளையம் கிராமம், காஞ்சிபுரம் தாலுகா, வாலாஜாபாத் சார்பிலாசார் அலுவலகம், காஞ்சிபுரம், சென்னை, தமிழ்நாடு-631606, எல்லைகள்: வடக்கில் - 30 அடி சாலை, தெற்கில் - சர்வே எண் 137/2, கிழக்கில் - மனை எண் 78, மேற்கில் - மனை எண் 78.	10,28,680
5	சரவணன் ஆர், கமலாட்சி, பிமேன ஆர்	ஹீ-எண் 60, சர்வே எண் 7428, புதிய உட்பிரிவு சர்வே எண் 197/43, "தேவகி கிரீன் காண்ட்", திருப்புகழ்க்கம்-1 கிராமம், பொன்னேரி தாலுகா, திருவள்ளூர் மாவட்டம், திருவள்ளூர், தமிழ்நாடு-601204-ல் அமைந்துள்ளது. எல்லைகள்: வடக்கில் - 30 அடி சாலை, தெற்கில் - 34, 35, கிழக்கில் - மனை எண் 59, மேற்கில் - காசிபிட்டம்.	11,57,123
6	அபிபாசா தேவதாசன், எம்.கே. ஒளிவர் ஹரிபாபு (இந்தியவிட்டார்), கோமதி ஹரிபாபுவின் மற்ற சட்டப் பிரதிநிதி	ஹீ-பணியு எண் 315, சர்வே எண் 245/2, புதிய சர்வே எண் 245/2A, பட்டா எண் 13265, பட்டப்படி புதிய சர்வே எண் 245/2B2, மொத்தப்பரப்பு 2600 ஏக்கர் அடிப்படையில் 1300 ஏக்கர் அடி பரப்பளவு கொண்ட மேற்கு பகுதி, எண் 5 சர்வே கிராமம், அருடா தாலுகா, திருவள்ளூர் மாவட்டம், திருவள்ளூர், தமிழ்நாடு-600055-ல் அமைந்துள்ளது. எல்லைகள்: வடக்கில் - பொது சாலை, தெற்கில் - திரு, தாண்டர் அங்களுக்குச் சொந்தமான காலி மனை, கிழக்கில் - திரு, ஹரிபாபு அவர்களுக்குச் சொந்தமான கீழ்க்குறிப்பிடப்பட்டிருக்கிறது மனை, மேற்கில் - திரு, கிரி அவர்களுக்குச் சொந்தமான கீழ்க்குறிப்பிடப்பட்டிருக்கிறது மனை.	7,65,414
7	தனபா தால், ஹேமலதா தனபா	ஹீ-எண் 7 & 8 பகுதி, சர்வே எண் 260-ல் அடங்கியது, பட்டா எண் 1502-ன் படி புதிய உட்பிரிவு சர்வே எண் 260/18, 750 ஏக்கர் அடி பரப்பளவு கொண்டது, "ஸ்ரீ பாலாஜி நகர் அடுக்கணி", ஆரணி கிராமம், பொன்னேரி தாலுகா, திருவள்ளூர், தமிழ்நாடு-601101-ல் அமைந்துள்ளது. எல்லைகள்: வடக்கில் - மனை எண் 9, தெற்கில் - 20 அடி அகல சாலை, கிழக்கில் - மனை எண் 8, மேற்கில் - காவ்வாடி.	6,42,237
8	எஸ். சுந்தரவேல், எஸ். பார்வதி	பிளாட் எண் 79, பிளாட் எண் A1, தரை தரத்தில், A-பிளாக், 700 ஏக்கர் அடி கட்டிடப் பரப்பளவு கொண்டது, "ஒம் பீட்" சாம் 79, மனை எண் 19/2, புதிய தகவல் எண் 79/25, வடக்கு ஜெனரல் நகர், 2-வது தெரு, வீல்பேங்கம், சென்னை, தமிழ்நாடு-600049-ல் அமைந்துள்ளது. எல்லைகள்: வடக்கில் - மனை எண் 73, தெற்கில் - 2வது பிளாட் எண், கிழக்கில் - மனை எண் 78, மேற்கில் - மனை எண் 80.	24,29,984
9	கோமதி பாலசுந்தரம், கோமதி	ஹீ-எண் 10A "ஸ்ரீ வேத வித்யா நகர்", (LP)/DDTC (CR) அங்கீகார எண் 129/2014, அய்யத்தர் கிராமம், திருவள்ளூர் தாலுகா, திருவள்ளூர் மாவட்டம், பணியு சர்வே எண் 378/2, பட்டா எண் 1903, பட்டப்படி புதிய சர்வே எண் 378/2B, திருவள்ளூர் இணை-1 சார்பிலாசார் மாவட்டத்திற்கு உட்பட்டது, திருவள்ளூர், தமிழ்நாடு-602024, எல்லைகள்: கிழக்கில் - மனை எண் 10-ன் கீழ்க்குறிப்பிடப்பட்டிருக்கிறது - 30 அடி சாலை, வடக்கில் - 23 அடி சாலை, தெற்கில் - மனை எண் 9A,	22,59,310
10	ஜெகதீசன் எம், கலா ஜெகதீசன்	ஹீ-காட்டுகொள்ளை தெரு, புன்செய் பணியு சர்வே எண் 591/3, புதிய சர்வே எண் 591/3A1A, பட்டப்படி சர்வே எண் 591/3A1A2, கிராம எண் 75 பணியு குறுப்பிடப்பட்டிருக்கிறது கிராமம், திருவள்ளூர், தமிழ்நாடு-601203, எல்லைகள்: கிழக்கில் - சர்வே எண் 591/3A1B மற்றும் கொள்கை மனை, மேற்கில் - சர்வே எண் 590, வடக்கில் - சர்வே எண் 590/3, தெற்கில் - சர்வே எண் 591/3A2.	9,94,906
11	செந்தமிழ் அரசு, குந்தமே ரி	ஹீ-கிராமத்தில் பணியு சர்வே எண் 218 பகுதி, பட்டா எண் 343-ன் படி கிராமத்தில் புதிய சர்வே எண் 317/24, 560 ஏக்கர் அடி பரப்பளவு கொண்டது, கிராம எண் 75, காசலாசார் கிராமம், திருவள்ளூர் தாலுகா, திருவள்ளூர் மாவட்டம், திருவள்ளூர், தமிழ்நாடு-602003-ல் அமைந்துள்ளது. எல்லைகள்: வடக்கில் - அப்பேதகர் தெரு, தெற்கில் - சர்வே எண் 317/25 சொத்து, கிழக்கில் - சர்வே எண் 317/27 சொத்து, மேற்கில் - சர்வே எண் 317/21 சொத்து.	6,12,023
12	தினகரன் ஜார் சரவணம், எஸ்.என்	மனை எண் 197, சர்வே எண் 190/3 மற்றும் 193/3A1A1-ல் அடங்கியது, "ஷீக் சாம் நகர்" என்று அழைக்கப்பட்டுள்ள அடிப்படையில் அமைந்துள்ளது, P.P.D/L/O/NO.1413/2018 என்ற எண்ணின் மூலம் DTCP அங்கீகாரம் பெற்று, கீழ்க்குறிப்பிடப்பட்டிருக்கிறது கிராமம், அருடகோணம் தாலுகா, காண்பிட்டோடா மாவட்டம், திருவள்ளூர், தமிழ்நாடு-602001, எல்லைகள்: வடக்கில் - மனை எண் 155, தெற்கில் - 20 அடி சாலை, கிழக்கில் - மனை எண் 196, மேற்கில் - 23 அடி சாலை.	8,78,647
13	பகதூர்ஷா எஸ்.எ	பிளாட்-சர்வே எண் 129/18-ல் அடங்கியது, எம். 1A, 1B, 2A, 2B2C, 3A, 3B, 3C, 4A, 4B, பிளாட் எண் G3, E பிளாக், வாலாஜாபாத் கிராமம், திருப்புகழ்க்கம் தாலுகா, காஞ்சிபுரம் மாவட்டம், காஞ்சிபுரம், தமிழ்நாடு-600048, எல்லைகள்: கிழக்கில் - காலியிட்டம் மற்றும் 20 அடி சாலை, மேற்கில் - காலியிட்டம், வடக்கில் - காலியிட்டம், தெற்கில் - காசிபிட்டம்.	25,88,236

நேரம் பர்ப்ல் பணாளன் கம்பெனி இந்தியா லிமிடெடிற்கு சொத்து வேளையு மேற்கொண்டு கொணர் மற்றும் வடகுகுண இந்த அறிவிப்பை வெளியிட்ட தாளிலிருந்து 60 நாட்களுக்குள் திருப்ப வேண்டு நீங்கள் கேட்டுக் கொள்ளப்படுகிறார்கள். அவருக்கு வேண்டு தரமுடிபுச்சத்தில் உடனதாரர்கள், அட்டவணையில் குறிப்பிடப்பட்டிருக்கிறது உடனதாரர்கள் எடுத்துக் உட்பட ஏதவது அல்லது அனததாரர் ஈடுபெற்று சொத்துக்களுக்கு ஏதிரை சட்டத்தின் கீழ் தேவையான நடவடிக்கையைய நேரம் பர்ப்ல் பணாளன் கம்பெனி இந்தியா லிமிடெட் மேற்கொள்ளும். (1) குத்தகை மூலம் மாற்றுதலுக்கான உரிமைகள், ஈடுபெற்று சொத்துக்களை விடுவிக் கீழிமனை ஒதுக்கி உட்பட கடன்தாரர்கள்/தரவுதாரர்கள் ஈடுபெற்று சொத்துக்களை கவந்தரன் எடுத்துக் கொள்ளும் உரிமை (2) குத்தகை, குதுகலிக் அல்லது விற்பனை மற்றும் ஈடுபெற்று சொத்துக்களை விடுவிக் மற்றும் உட்கணன் மாற்றுபட்ட ஈடுபெற்று சொத்துக்கள் தொடர்பாக அனததாரர் உரிமைகள் கொண்டு நேரம் பர்ப்ல் பணாளன் கம்பெனி இந்தியா லிமிடெட் மாற்றுதல் ஈடுபெற்று சொத்துக்களை மாற்றுதல் உட்பட ஈடுபெற்று சொத்துக்கள் திரைக்கததத